

AS INTRODUCED IN LOK SABHA

Bill No. 201 of 2019

THE CONSTITUTION (AMENDMENT) BILL, 2019

By

SHRI AJAY BHATT, M.P.

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

Omission of article 44. **2.** Article 44 of the Constitution shall be omitted.

Insertion of new Part IVB. **3.** After Part IVA of the Constitution, the following Part and articles thereunder shall be inserted, namely:—

"PART IVB

UNIFORM CIVIL LAW

Definition. **51B.** In this Part, unless the context otherwise requires, "the State" has the same meaning as in Part III.

Uniform civil code for the citizens. **51C.** The State shall, within one year of coming into force of this Act, secure for the citizens a uniform civil code throughout the territory of India."

STATEMENT OF OBJECTS AND REASONS

The founding fathers of the Constitution while framing the Constitution of India have been instrumental in including uniform civil laws for all citizens throughout the country. It was therefore included as a Directive Principle of State Policy under article 44 which requires the State to secure for the citizens of India a Uniform Civil Code throughout the territory of India. However, even after sixty-nine years of the framing of the Constitution, the Uniform Civil Code is yet to be enacted.

India is a country of multi-religions and every religion has its own set of personal laws to govern their respective personal matters like marriages, adoption, succession, etc. However, no uniform personal law universally acceptable to all religious communities has been codified so far.

Uniform Civil Code being a Directive Principle of State Policy is not enforceable. Therefore in order to ensure uniformity, equality and social justice, it is imperative that a uniform civil code be codified at the earliest. A uniform civil code will not only help the society move forward but will take India towards its goal of becoming a developed nation.

The Bill, therefore, seeks to amend the Constitution with a view to provide for the citizens a uniform civil code throughout the territory of India.

Hence this Bill.

NEW DELHI;

AJAY BHATT

June 27, 2019.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * *

Uniform civil
code for
citizen.

44. The State shall endeavour to secure for the citizen a uniform civil code throughout the territory of India.

* * * * *

LOK SABHA

A

BILL

further to amend the Constitution of India.

(Shri Ajay Bhatt, M.P.)